CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

0.A.No.1117/93

New Delhi, this the 4th day of December,1998

HON'BLE SMT.LAKSHMI SWAMINATHAN, MEMBER(J) HON'BLE MR.N.SAHU, MEMBER(A)

D.C.Gupta, Laxmibai Nagar, New Delhi. H.N.1322,Block A

....Applicant

(By Advocate: None)

Versus

Union of India, through

- 1. The Secretary,
 Ministry of Energy,
 Department of Power,
 Sharam Shakti Bhawan,
 New Delhi.
- 2.The Secretary, Beas Construction Board, 45, Kaka Nagar, New Delhi

....Respondents

(By Advocate: None)

ORDER(ORAL)

HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER(J)

We note that on the last date of hearing i.e. 25.8.98, Shri Ashish Kalia, learned counsel for applicant had sought adjournment to contact the applicant and the case was adjourned to 7.10.98. Today none is present on behalf of applicant, even on the second call. This case is listed today at Item No.20 under Regular matters with the heading that the cases of 1993 and earlier will not be adjourned. As none is present today on behlaf of applicant, even on the second call, it appears that he is not interested in pursuing this case further.

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2. In the circumstances, the O.A. is dismissed for default and non-prosecution with no order as to costs.

(N. Sahu) Member(A)

(Smt.Lakshmi Swaminathan)

Member(J)

/dinesh/